

श्री रामसेवक यादव : सरकार द्वारा दिये गए वचन की अवहेलना पर यह काम बहुत ही निन्दनीय है और जनतन्त्र के घोर विरोध में है। इसके खिलाफ़ प्रोटेस्ट में हम सब वाक आउट करते हैं।

(Shri Ram Sewak Yadav left the House)

श्री किशन पटनायक (सम्बलपुर) : यह लोक सभा की लानत है, लानत।

(Shri Kishen Pattnayak left the House)

Mr. Speaker: Now, Papers to be laid on the Table.

श्री मधु लिमये : अध्यक्ष महोदय . . .

अध्यक्ष महोदय : अब आप और विघ्न न डालिए। अगर आप जाना चाहते हैं, तो जाइये।

श्री मधु लिमये : हम जा रहे हैं।

अध्यक्ष महोदय : वह आप की मर्जी है। मैं आप को रोक नहीं सकता।

श्री मधु लिमये : मैं इतना ही कहना चाहता हूँ कि वचन भंग हो गया है यहाँ।

(Shri Madhu Limaye left the House)

Mr. Speaker: Now, Papers to be Laid on the Table.

12.52 hrs.

PAPERS LAID ON THE TABLE

REPORT OF INDIAN DELEGATION TO 48TH SESSION OF ILO

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): On behalf of Shri D. Sanjivayya, I beg to lay on the Table a copy of Report of the Indian Delegation to the 48th Session of the International Labour Conference held at Geneva from 17th June to 9th July, 1964. [Placed in Library. See No. LT-3879/64].

PUBLIC DEBT (SECOND AMENDMENT) RULES

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table a copy of the Public Debt (Second Amendment) Rules, 1964, published in Notification No. GSR, 1614 dated the 7th November, 1964, under sub-section (3) of section 28 of the Public Debt Act, 1944. [Placed in Library. See No. LT-3680/64].

REPORT OF TEA FINANCE COMMITTEE

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy of Report of the Tea Finance Committee. [Placed in Library. See No. LT-3681/64].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): On behalf of Shri D. R. Chavan, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Madras Coarse Grains (Export Control) Order, 1964, published in Notification No. GSR, 1741 dated the 7th December, 1964.

(ii) GSR. 1742 dated the 7th December, 1964, rescinding the Rajasthan Gram and Gram Products (Removal of Control) Order, 1953, published in Notification No. SRO 278 dated the 5th February, 1953 and the Coarse Grains (Removal of Control) Order, 1954, published in Notification No. SRO 55 dated the 1st January, 1964. [Placed in Library. See No. LT-3682/64].

NOTIFICATION UNDER EXTRADITION ACT

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): I beg to lay on the Table a copy of Notification No. GSR. 1739 dated the 1st December, 1964, under section 35 of the Extradition Act, 1963. [Placed in Library. See No. LT-3683/64].